Area Development and Water Management (CADWM), Surface-Minor Irrigation (SMI), Repair, Renovation and Restoration (RRR) of Water Bodies, Per Drop More Crop (PDMC) and Watershed Development. During July, 2016, Government has also launched the scheme of 99 prioritized AIBP projects for their mission mode completion by December, 2019 along with their Command Area Development and Water Management (CADWM) works.

(b) The Central Assistance released during the last three years for Irrigation Sector under different programmes of the Ministry of Water Resources, River Development and Ganga Rejuvenation and the area benefited in terms of creation of irrigation potential are as under.

Sl. No.	Item	Funds Released (₹ in crore)			Area Benefited (till March, 2018) in lakh ha.
		2016-17	2017-18	2018-19 (till date)	
1	AIBP	3308	3593.601	1390.26	17.39
2	CADWM	853.89	933.13	119.74	15.09*
3	SMI and RRR	148.01	745.00	550.00	3.24
4	Polavaram Project	2514	2000	1400	—

* in terms of Culturable Command Area (CCA).

Development of ground water

†2066. DR. ASHOK BAJPAI: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether various international institutions including World Bank and the 2nd Administrative Reforms Commission have expressed their concerns regarding sustainable development of ground water and have given suggestions;

(b) if so, the details thereof; and

(c) the concrete steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): (a) and (b) Various international institutions including World Bank and the 2nd Administrative Reforms Commission have expressed their concerns regarding sustainable development of ground water. Suggestions given in their reports include increase in practices of water conservation measures such as use of Sprinkler and drip

† Original notice of the question was received in Hindi.

irrigation, alternate crop planning, catchment area treatment, ground water recharge and watershed development etc., provision of water harvesting in urban planning, community-based ground water management, separate agriculture electricity feeders, conjunctive use management, regulation in most critical ground water blocks etc.

(c) Steps taken by the Central Government for conservation of ground water in the country are available at the following URL:

http://mowr.gov.in/sites/default/files/MeasuresForGW-Depletion_2.pdf

Sharing of Krishna river water between A.P. and Telangana

2067. SHRI T. G. VENKATESH: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether Telangana Government has sent any proposal for revising the guidelines for sharing of Krishna river water between Telangana and Andhra Pradesh, if so, the details thereof;

(b) whether Government has studied the proposal; and

(c) the steps being taken by Government to resolve the issues highlighted on sharing of Krishna river water between the States of A.P. and Telangana?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): (a) to (c) As per Terms of Reference (ToR) specified in Section 89 of Andhra Pradesh Re-organisation Act, 2014, the sharing of Krishna River Water among the States of Telangana and Andhra Pradesh has been referred to Krishna Water Disputes Tribunal-II (KWDT-II) by the Central Government. In the mean-time, Krishna River Management Board (KRMB) is issuing water release orders from time to time based on arrangement as agreed mutually by Telangana State and Andhra Pradesh for sharing Krishna water till the final allocation is made by the KWDT-II. Further, Government of Telangana *vide* letter dated 14.7.2014 sent a complaint to the Ministry referring dispute on the use, distribution or control of Krishna River Water, under Section 3 of the Inter-State River Water Dispute (ISRWD) Act, 1956. In response the Ministry advised the Government of Telangana to appear and present their case before the KWDT-II in view of the reference already made by the Central Government to the KWDT-II. Again, Government of Telangana *vide* letter dated. 6.7.2018 requested this Ministry to refer the water dispute complaint raised by them in July, 2014 in terms of Section 5 (1) ISRWD Act, 1956 to the existing KWDT-II by confining the scope of reference between the States of Telangana and Andhra Pradesh only. The issue is under consideration from technical and legal angle.